

OPEN COURT (2)

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD**

ORIGINAL APPLICATION NO. 552 OF 2007.

ALLAHABAD THIS THE 25TH DAY OF MAY, 2007.

Hon'ble Mr. Justice Khem Karan, V.C.

R.J. Ram, Principal, Kendriya Vidyalaya No.1, Amapur, Kanpur.

..... Applicant

(By Advocate: Sri A.K. Pandey/Sri Harindra Prasad)

Versus.

1. Union of India through Secretary Human Resources and Development Ministry, New Delhi.
2. Deputy Director (Pers) Navodaya Vidyalaya Samiti, Administrative Block, Indra Gandhi Stadium Indraprasth, Estate, New Delhi-110003.
3. Sr. Administrative Officer (Estd.) Kendriya Vidyalaya Samiti Head Quarters, New Delhi.
4. Joint Commissioner, Kendriya Vidyalaya Sangathan, New Delhi.

..... Respondents

ORDER

Heard Sri Harindra Prasad, learned counsel for the applicant on this O.A..

2. The applicant is permitted to implead, Joint Commissioner K.V.S. as respondent No.4.
3. Applicant, R.J. Ram has prayed that respondents be directed to count service rendered by applicant in Navodaya Vidyalaya from 14.7.1993 to 13.1.1997, for the purposes of pensionery benefits. At present, he is working in Kendriya Vidyalaya Sangathan. The proper course seems to be to direct the applicant to make representation to the opposite party No.4 for counting the said period towards qualifying service for the purpose of pensionery benefits and it will be for the Authority concerned to consider and dispose of the same in accordance with the Rules and there is no point in keeping this O.A. pending here.
4. So, the O.A. is finally disposed of at the admission stage itself with a provision that in case, applicant gives self contained representation together with copy of the order and copy of the O.A. to respondent NO.4, within a period of one month from today, respondents will consider and dispose of the same in accordance with the relevant Rules/Guidelines on the subject within a period of three months thereafter.

No costs.

Vice-Chairman

Manish/-

25.5.07